

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 3097/PUN/2017
निर्धारण वर्ष / Assessment Year : 2009-10

M/s. Advik Hi-Tech Pvt. Ltd.
Gat No.357/99, Chakan Talegaon Road,
Vill. Kharabwadi, Tal. Khed, Chakan
Dist. Pune-410 501
PAN : AACCA3106E

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,
Circle-8, Pune.

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA Nos. 37 & 39/PUN/2018
निर्धारण वर्ष / Assessment Years : 2008-09 & 2010-11

The Deputy Commissioner of Income Tax,
Circle-8, Pune.

.....अपीलार्थी / Appellant

बनाम / V/s.

M/s. Advik Hi-Tech Pvt. Ltd.
Gat No.357/99, Chakan Talegaon Road,
Vill. Kharabwadi, Tal. Khed, Chakan
Dist. Pune-410 501
PAN : AACCA3106E

.....प्रत्यर्थी / Respondent

Assessee by : Shri Sharad Shah

Revenue by : Shri Sudhendu Das

सुनवाई की तारीख / Date of Hearing : 10.06.2021
घोषणा की तारीख / Date of Pronouncement : 10.06.2021

आदेश / ORDER

The appeal in ITA No.3097/PUN/2017 filed by the assessee emanates from the order of the Ld. CIT(Appeals)-6, Pune dated 17.10.2017 for the assessment year 2009-10 as per the grounds of appeal on record.

The appeals in ITA Nos.37/PUN/2018 & ITA No.39/PUN/2018 filed by the Revenue emanates from the order of the Ld. CIT(Appeals)-6, Pune dated 17.10.2017 for the assessment years 2008-09 & 2010-11 as per the grounds of appeal on record.

2. The Ld. Counsel for the assessee submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 ('the VSV Act') and have filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wish to withdraw the appeal filed by the assessee. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn. We also dismiss the appeals of the Revenue as withdrawn with the condition that the Revenue is at liberty to file an application to restore the appeal before this Tribunal.

4. In the result, **appeal of the assessee and appeals of the Revenue are dismissed as withdrawn.**

Order pronounced on 10th day of June, 2021.

Sd/-
S.S. VISWANETHRA RAVI
JUDICIAL MEMBER

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 10th June, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-6, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	10.06.2021	Sr.PS/PS
2	Draft placed before author	10.06.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		